

**IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III (SPECIAL BENCH)**

Item No.303

IA-3730/2021 IA-2637/2022

In

IB-324(ND)/2019

IN THE MATTER OF:

M/s. Stressed Assets Stabilisation Fund

.....APPLICANT/PETITIONER

Vs.

M/s. Shree Bhomika International Ltd.

.....RESPONDENT

SECTION

U/s 7 of IBC, 2016

Order delivered on 28.09.2022

CORAM:

**DR. BINOD KUMAR SINHA
MEMBER (TECHNICAL)**

**SHRI BACHU VENKAT BALARAM DAS
MEMBER (JUDICIAL)**

PRESENT:


For the M. Professional : Adv. Abhishek Anand, Adv. Prateek Kushwaha,
and Adv. Sahil Bhatia

For the Respondent : Adv. Namrata Langade

ORDER

Due to paucity of time, the matter is adjourned as directed by Hon'ble Members.

Put up on **31.10.2022.**


(Madhu Narula)
Court Officer (Court III)